

केन्द्रीय विद्युत विनियामक आयोग

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029
Phone: 011-23353503; Fax-23753923

Petition No. 792/GT/2025 (Diary No. 945/2024)

Date: 4.9.2025

To

The Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan
Core-7, Scope Complex, 7 Institutional Area,
Lodhi Road
New Delhi-110 003

Subject : Petition for revision of tariff of Kahalgaon Super Thermal Power Station Stage-I (4x210 MW) for the period from 01.04.2019 to 31.03.2024 after the truing up exercise.

Sir

With reference to the subject mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 2023, on an affidavit, with an advance copy to the Respondents/ Beneficiaries, by **17.9.2025**:

2019-24 Tariff Period

Additional Capital Expenditure (ACE):

- a) *Details as per the requirement of 'PART 1, FORM- H' of Annexure-I to the 2019, Tariff Regulations.*
- b) *Reason for ACE claimed beyond the useful life and not including the same in the special allowance.*
- c) *Relevant documentations/evidence in the form of Work Completion Certificates including cost and date of completion for items claimed in multiple years under Additional Capital Expenditure items for the tariff period 2019-24.*
- d) *For ACE items proposed under Regulation 25(2)(c) of the 2019 Tariff Regulations, certificate of obsolescence for existing asset by the OEM or in absence of the same, certificate from the competent authority regarding the obsolescence of the equipment.*
- e) *Relevant advice/ direction from the appropriate Indian Government Instrumentality or statutory authorities specifying the need for the Additional Capital Expenditure items claimed under Regulation 26(1)(b) of 2019 Tariff Regulations and justification for claiming Additional Capital Expenditure items under Regulation 26(1)(b) for RoE at normal rate.*
- f) *For the additional capital expenditure items claimed under Regulation 25(1)(a) of 2019 Tariff Regulations, provide details and relevant documentary evidence that the work has*

been done to meet award of arbitration or for compliance of the directions or order of any statutory authority, or order or decree of any court of law.

- g) For claimed under 25(1)(d), kindly provide evidence to support that the allowed work for which discharge of liabilities has been undertaken relates to work executed prior to cut-off date.
- h) Certify that the additional capital expenditure being claimed for the tariff period does not include any depreciation, corresponding to assets earning/earned tariff at any of the generating station, by way of IEDC.

Form J (Reconciliation of Capitalisation claimed vis-à-vis books of accounts)

- i) Auditor certified Form J (Reconciliation of Capitalization claimed vis-à-vis books).

Exclusions:

- j) Details of asset-wise positive and negative entries in exclusions as claimed in Form-K.

Special Allowance:

- k) Certify that the Special Allowance allowed under Regulation 28 of 2019 Tariff Regulations has been transferred regularly to a separate fund for utilization towards Renovation & Modernization activities.
- l) Submit the detailed breakup of the expenditure incurred upon or utilized from the Special Allowance by the generating station for the period 2019-24.

Interest on Loan:

- m) Submit a certificate that the rate of interest corresponding to each loan, as considered in Form-13, is the actual applicable rate of interest as per the agreed terms of loan agreement without adjustment of any kind. If otherwise, re-submit the revised Form-13 considering the actual applicable rate of interest without considering the impact of sharing benefit towards refinancing.

Capital Spares:

- n) Details of year-wise actual Capital Spares consumed individually costing above Rs. 1 lakh clearly distinguishing the cost that forms the part of the Capital Cost & that does not form part of Capital Cost, with appropriate justification for incurring the same and substantiating that the same is not claimed as a part of additional capitalisation or consumption of stores and spares and renovation and modernization as per the third proviso of Regulation 35(1)(6) of the 2019 Tariff Regulations.

Liability Flow

- o) Liability Flow Statement, duly certified by the Auditor and also furnish the break-up of discharges included in the liabilities discharged against admitted items within the original scope of work or other than within the original scope of work of the project. Also provide

O&M Expenses- Security expenses:

- p) Detailed break up of security charges claimed, particularly towards 'plant' and 'other than plant', along with the supporting documents, including bills, and security assessments made in terms of Regulation 35(1)(6) of the 2019 Tariff Regulations. Further, submit the

documentary evidence for Security expense, break-up of same in CISF and non-CISF parts.

O&M expenses- Ash Transportation Expenses:

- q) Computation of the ash transportation expenses corresponding to the claimed expenditure duly signed and stamped by the auditor. Also, details regarding award of transportation contracts, distance to which fly ash has been transported along with duly reconciled statements of expenditure incurred on ash transportation shall be submitted for 2019-24 tariff period as per order dated 28.10.2022 in 205/MP/2021.
- r) The Petitioner shall furnish the detailed methodology and rationale adopted for the allocation of Annualised Net Ash Transportation charges for Kahalgaon STPS Stage-I out of overall Net Ash Transportation Charges of Kahalgaon Station.

Interest on Working Capital:

- s) Month-wise GCV for the third quarter of each of the year of 2019-24 tariff period, in accordance with Regulation 34(2) of 2019 Tariff Regulations, of opening stock, 'GCV (EM basis) As billed', 'GCV (EM basis) As received', 'Equilibrated Moisture' and 'Total Moisture' of sampling taken in terms of Regulation 3 (31) of 2019 Tariff Regulations, from coal supplied through all the modes along with the detailed computation sheet (excel sheet with formulae and links) in arriving at such values from CIMFR Reports.
 - t) Auditor certified credit notes and debit notes received from coal companies on account of variation in quantity of and quality (grade slippage and excess moisture) for the third quarter of each of the year of 2019-24 tariff period, along with a copy of all actual bills raised by the coal companies.
2. The Respondents shall file their replies by **22.9.2025** after serving a copy to the Petitioner, who may file its rejoinder, if any, on or before **25.9.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.
3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours faithfully,



(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents